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Shri Krishna Kumar Goyalj

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report [Placed in Library. See No. LT-1094/77].
- (3) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 19 of the Marine Products Export Development Authority Act, 1972:—
 - (i) Certified Accounts of the Marine Products Export Development Authority, Cochin, for the year 1972-73 together with the Audit Report thereon.
 - (11) Certified Accounts of the Marine Products Export Development Authority, Cochin, for the year 1974-75 together with the Audit Report thereon.
 - (iii) Certified Accounts of the Marine Products Export Development Authority, Cochin, for the year 1974-75 together with the Audit Report thereon
 - (1v) Certified Accounts of the Marine Products Export Development Authority, Cochin, for the year 1975-76 together with the Audit Report thereon.
 - (4) Four statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (3) above. [Placed in Library See No. LT-1095/77].
 - (5) A copy of the Textiles Committee (Appeal to the Tribunal) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1138 in Genette of India dated the 3rd September, 1977, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. IT-1998/77].

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Cotton Control (Third Amendment) Order, 1978, published in Notification No. S.O. 85 in Gazette of India dated the 8th January, 1977.
 - (ii) The Cotton Textiles (Control) Amendment Order, 1977, published in Notification No. S.O. 322(E) in Gazette of India lated the 10th May, 1977. [Placed in Library See No. LT-1097/77].
 - (7) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutts for the year 1976-77, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library, See No. LT-1098/77]
 - (8) A copy of the annual Report (Hindi and English versions) of the Jute Corporation of India Limited, Calcutta for the year 1975-78 along with the audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library See No. LT-1099/77].
- Annual Report of Trade Marks Registery, Bombay for 1976-77, Notifications unedr Essential Commodities Act, 1955, etc. etc.

SHRI KRISHNA KUMAR GOYAL: I beg to lay on the Table-

(1) A copy of the Annual Report (Hindi and English versions) of the Trade Marks Registry, Bombay, for the year 1976-77, under section 126 of the Trade and Merchandish Barks Act, 1988. [Flaced in Library. See No. LT-1100/77].

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- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:--
 - (i) The Refined Groundnut Oil (Regulation of Refining and Price) Control (Amendment) Order, 1977, published in Notification No. S.O. 619(E) in Gazette of India dated the 18th August, 1977.
 - (ii) The Pulses and Edible Oils (Storage Control) Order, 1977, published in Notification No. S.O. 701(E) in Gazette of India dated the 30th September, 1977.
 - (iii) The Mustard Oil (Price Control) Order, 1977, published in Notification No. S.O. 702(E) in Gazette of India dated the 30th September, 1977.
 - (iv) The Pulses and Edible Oils (Storage Control) Amendment Order, 1977, published in Notifi-cation No. S.O. 719(E) in Gazette of India dated the 14th October, 1977.
 - Solvent-Extracted The (V) Meal and Edible Oil, Deoiled Flour (Control) Amendment Order, 1977, published in Notification No. G.S.R. 637(E) in Gazette of India dated the 10th October, 1977.
 - (vi) The Vegetable Oil Product Producers (Regulation of Refined Oil Manufacture) Second Amendment Order, 1977, published in Notification No. G.S.R. 641 (E) in Gazette of India dated the 15th October, 1977. [Placed in Library. See No. LT-1191/77].
- (3) (i) A copy of the Standards of weights and Measures (Packaged Commodities) Rules, published in Notification No. G.S.R. 622(E) in Gazette of India dated the 26th September, 1977, under sub-section
- (4) of section 83 of the Standards of Weights and Measures Act, 1976.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Notification. [Placed in Library. Sec No. LT-1102/77].

ANNUAL REPORT OF RECISTRAR OF NEWSPAPERS FOR INDIA ON PRESS IN INDIA, 1976

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI JAGBIR SINGH). I beg to lay on the Table a copy of the Annual Report (Part I) (Hindi and English versions) of the Registrar of Newspapers for India on Press in India, 1976. | Placed in Library. See No LT-1103/77]

ANNUAL REPORTS OF AGRICULTURAL REFINANCE AND DEVELOPMENT CORPO-RATION, BOMBAY, DELHI FINANCIAL CORPORATION, LIFE INSURANCE CORPO-RATION OF INDIA, ETC., AND NOTIFICA-TION UNDER CENTRAL EXCISES AND SALT ACT, 1944, ETC, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance & Development Corporation, Bombay for the year ended the 30th June 1977 along with the Audited Accounts under sub-section (2) of section 32 of the Agricultural Refinance and Development Corporation Act, 1965. [Placed in Library. See No. LT-1104/77]
- (2) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with the Auditor's Report for the year 1976-77 published in Notification No. F. 6/2/77-Fin. (G) in Delhi Gazette dated the 8th September, 1977, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951. [Placed in Library. See No. LT-1108/77]